COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA No. 392 of 2017</u> In DFR No. 1511 of 2017

Dated: 3rd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Punjab State Transmission Corporation Ltd. Vs. Punjab State Electricity Regulatory Commission & Anr.			 Appellant(s)
			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. M. G. Ramachandran Ms. Poorva Saigal Ms. Anushree Bardhan	
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar for R-1	

<u>ORDER</u>

There is 240 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sakesh Kumar appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears that the appellant was prosecuting the review petition in the Central Commission. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>28.08.2017.</u>

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd